

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.301**  
CAA-79(ND)/2020

**IN THE MATTER OF:**

Oswal Exports Pvt. Ltd. and 2.SKA Holdings Pvt. Ltd. (Earlier SKA Holdingd Ltd.)

.....APPLICANT/PETITIONER

**SECTION**  
U/s 230/232

**Order delivered on 25.08.2022**

**CORAM:**

**DR. BINOD KUMAR SINHA**  
MEMBER (TECHNICAL)

**SHRI BACHU VENKAT BALARAM DAS**  
MEMBER (JUDICIAL)

**PRESENT:**

For the Applicant : Adv Saurabh Kalia, Adv Chaitanya Bansal and  
Adv Sarvik Singhai  
For the IT Dept. : Mr. Kunal Sharma (Sr. Counsel), Ms. Zehra Khan (Jr. Counsel),  
Mr. Sushrut Meena, Advocates  
For the RD : Adv. Shankari Mishra  
For the OL : Ms. Hemlata Rawat, Advocate.

**ORDER**

Heard Mr. Saurabh Kalia, Learned Counsel appearing for the Petitioner. He seeks one week time to file an affidavit with regard to issues raised for violation of Section 211, 217 and 193 of the Companies Act, 1956 and Section 129, 134, 118 and 12 of the Companies Act, 2013. Time prayed for is granted.

List the matter on **09.09.2022**.

—sd—

**(DR. BINOD KUMAR SINHA)**  
MEMBER (TECHNICAL)

—sd—

**(BACHU VENKAT BALARAM DAS)**  
MEMBER (JUDICIAL)